BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 197/2017 With C.P. (I.B) No. 54/7/NCLT/AHM/2017 MP High Court

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017

Name of the Company:

Axis Bank

V/s.

Keti Highway Developers Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

Code

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Flow. Amega Cyokhale Advocate Financial Carlifor

2. Pulkitesh Dutt Advocate Financial Cardina Pulkitesh

3. 1/3 Sholdal Amalchand Mangal das

1. Atul Hema Advocate
5. Kunal Vaishrur Advocate

6. Savrolch Soparker Gr. Advocate

Respondent Aman

<u>ORDER</u>

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Pulkitesh Dutt i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Applicant. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Atul Hema present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

During the course of arguments, the following defects are pointed pit in the application.

1. Non dispatch of copy of application.

- 2. Non disclosure of information relating to proceedings pending before DRT in item no. 2 part V of form 1.
- 3. Non filing of escrow account agreement, concession agreement and substitution agreement.

Registry is directed to give notice to the applicant to rectify the above said defects within seven days.

List the matter on 07.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 2nd day of August, 2017.